

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.197/MP/2020**

Subject : Petition under Section 28(3) (e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondent : Department of Power, Govt. of Arunachal Pradesh and Ors.

**Petition No.263/MP/2020**

Subject : Petition under Section 28(3) (e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondent : Department of Power, Govt. of Nagaland and Ors.

**Petition No.556/MP/2020**

Subject : Petition under Section 28(3) (e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondent : Power and Energy Dept., Govt. of Mizoram and Ors.

Date of Hearing : **25.4.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member



Parties Present : Shri S. P Barnwal, NERLDC  
Ms. Himani Dutta, NERLDC  
Shri Akhil Singhal, NERLDC  
Shri Raj Singh Nirajan, Advocate, Dept. of Power, AP  
Shri Rajni Patel, Advocate, Dept. of Power, AP  
Shri Utham Harish, Advocate, Dept. of Power, AP  
Shri Nangkong Perme, Dept. of Power, AP  
Shri S. I Asangba Tikhir, Dept. of Power, Nagaland  
Shri H. Zonunsanga, CE (RE), Mizoram  
Shri Benjamin L. Tlumtea, SE (Comm), Mizoram  
Shri Abhijit Daimari, PGCIL

### **Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed *inter-alia* seeking direction to the Respondents to provide the protection systems and for ensuring proper inspection & patrolling and maintenance of their sub-stations and transmission lines for security of North Eastern grid & inter-connected inter-State grid in terms of the various regulations of this Commission and the Central Electricity Authority. The representative of the Petitioner further submitted that the Petitioner has also filed the various details called upon by the Commission including the identification of the sub-station (on priority basis) of the Respondents which impact the ISTS grid and the latest status of the protection system at these identified stations.

2. Learned counsel & the representative of the Respondent, Department of Power, Arunachal Pradesh, the representative of the Respondents, Department of Power, Nagaland and Power & Electricity Department, Mizoram made their respective submissions in the matter, *inter alia*, highlighting the ground realities of the region, works undertaken by them, causes for data outages, severe budget/financial constraints, implementation of the scheme/packages under PSDF grant/release, sanction under "Scheme for Special Assistance to States for Capital Investment for 2022-23, etc.

3. After hearing the learned counsel and the representative of the parties, the Commission ordered as under:

(a) The Respondents to file their respective reply within two weeks;

(b) The Petitioner and the Respondents, namely, Department of Power, Arunachal Pradesh, Nagaland and Department of Power & Electricity, Mizoram to conduct a meeting within one month and formulate an implementation plan alongwith time line (in priority-wise) for establishment & maintenance of communication facilities at the sub-stations identified by the Petitioner in compliance with the CEA Grid Standards and relevant provision under IEGC, and the Respondents to submit the same on affidavit within two weeks thereafter; and

(c) The Petitioner to make an interim arrangement in consultation with the Respondents for data transfer at these sub-stations till the communication facilities are not developed.

4. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**